

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY:1

Original Application No. 697/96

Friday the 22nd day of November 1996

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Hon'ble Shri M.R. Kolhatkar, Member (A)

K. Balakrishna
Junior Telecom Officer
Mulund Telephone Exchange

... Applicant,

By advocate Shri B. Dattamoorthy.

V/s.

Divisional Engineer,
Mulund Telephone Exchange,
Bombay.

General Manager (Vigilance)
M.T.N.L. Telephone House,
V.S. Marg, Bombay.

Union of India through
Chief General Manager,
Mahanagar Telephone Nigam Ltd,
Telephone House, V.S. Marg.
Bombay.

... Respondents.

By Advocate Shri V.S. Masurkar.

O R D E R (ORAL)

¶ Per Shri B.S. Hegde, Member (J) ¶

Heard the learned counsel for the parties.

The learned counsel for the applicant states that the enquiry proceedings have been completed and the Enquiry Officer has submitted the report two years back. No action have been taken by the respondents on the findings of the Enquiry officer. Accordingly the applicant has prayed that the respondents be directed to finalise the inordinately delayed disciplinary case.

: 2 :

In the facts and circumstances of the case, we hereby direct the respondents to complete the proceedings with its findings within a period of four months from the date of receipt of the order. The O.A. is disposed of accordingly.

M.R. Kolhatkar

(M.R. Kolhatkar)
Member (A)

B.S. Hegde

(B.S. Hegde)
Member (J)

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